

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00071/2021

Jabalpur, this Thursday, the 28th day of January, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Smt. Roshani Gaikwad
 W/o Shri Mahesh Gaikward
 Aged about 35 years
 R/o C/o Raju Pawar H.No.323
 Nagar Palika Parishad Parasiya,
 District Chhindwara
 M.P. PIN Code No.480441
 Mbl. No.9425845008

-Applicant

(By Advocate –**Shri Aditya Ahiwasi**)

V e r s u s

1. Union of India, Through its Secretary Ministry of Communication Department of Posts, Central Secretariat North Block, New Delhi PIN Code 110011
2. Chief Post Master General M.P. Circle, Hoshangabad Road, Bhopal MP PIN 462012
3. Office Superintendent Post Office
 Division Chhindwara District Chhindwara MP
 PIN 480001
4. Assistant Superintendent Post Office
 North Sub Division Chhindwara
 District Chhindwara MP PIN 480001 - **Respondents**

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed by the applicant against the inaction on behalf of the respondents whereby the representation for compassionate appointment has not been decided yet.

3. From the pleadings the case of the applicant is that the mother of the applicant namely Smt. Heera Jagtap was an employee of the respondent and was working as MTS. The mother of the applicant died in harness on 05.10.2012 leaving behind the applicant. The applicant is alone legal heirs of the deceased employee. After the death of the mother of the applicant, respondents have paid the retiral/terminal benefits. The applicant is a married daughter of the deceased employee. The applicant is a disabled person and suffering from 50% disability. Copy of disability certificate is attached as Annexure A/3. The applicant submitted an application for grant of



compassionate appointment as she is fulfilling all the criteria and qualifications for appointment on compassionate grounds. The application was submitted in the year 2018. Till date respondents have not taken any decision upon the pending application of the applicant. The applicant also made a reminder vide Annexure A/4 dated 05.12.2018. Till date the respondents have not taken any action.



4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide her representation filed by the applicant in the year 2018 and reminder submitted to the competent authority in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the case

of the applicant regarding compassionate appointment in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the case of the applicant regarding the compassionate appointment within a period of 8 weeks from the date of receipt of a copy of this order.



8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation of the applicant.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. The applicant shall provide the copy of this order along with copy of O.A. to the competent authority of the respondents.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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